

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

आयकर अपील सं. / ITA No.1610/PUN/2019

निर्धारण वर्ष / Assessment Year : 2014-15

Ismail Dinmohamad Hawaldar, Vs. ITO, Ward-1(1),
946, Bazar Peth, Budhgaon, Sangli
Tal. Miraj, Dist. Sangli
Maharashtra – 416304
PAN : AFQPH0358K

(Appellant)

(Respondent)

Appellant by None (withdrawal application)
Respondent by Shri Vitthal Bhosale

Date of hearing 21-04-2021

Date of pronouncement 21-04-2021

आदेश / ORDER

This appeal by the assessee arises out of the order passed by the CIT(A)-1, Kolhapur on 03-09-2019 in relation to the assessment year 2014-15.

2. Before me, the AR of the assessee has filed a letter dated 20-04-2021 seeking withdrawal of the appeal. The relevant contents of such letter read as under :

“ Hearing for the above referred appeal is schedule on 21/04/2021. The appellant has made an application under the ‘Vivad Se Vishwas Scheme’. The related Form 3 has been received from the IT department. A copy of the said form 3 has been enclosed herewith for ready reference. As such, the

appellant requests the Honourable Bench to kindly permit the appellant to withdraw the present appeal.”

3. The Id. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 21st April, 2021.

Sd/-
(R.S.SYAL)
उपाध्यक्ष/ VICE PRESIDENT

पुणे Pune; दिनांक Dated : 21st April, 2021
Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-1, Kolhapur
4. The Pr. CIT-1, Kolhapur
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे “SMC” /
DR ‘SMC’, ITAT, Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	21-04-2021	Sr.PS
2.	Draft placed before author	21-04-2021	Sr.PS
3.	Draft proposed & placed before the second member	--	JM
4.	Draft discussed/approved by Second Member.	--	JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		